

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH
CHANDIGARH**

O.A. NO.060/00037/2014 Decided on: 17.01.2014

**Coram: Hon'ble Mr. Sanjeev Kaushik, Member (J)
Hon'ble Mr. Uday Kumar Varma, Member (A)**

Amin Chand S/O Late Sh. Shankar Dass, working as Executive Engineer (Adhoc), Public Health Division No. 1, Sector 9, Chandigarh.

.....**Applicant**
Versus

1. Union Territory, Chandigarh through its Administrator, Punjab Governor House, Sector 6, Chandigarh.
2. Adviser to the Administrator, Union Territory, U.T. Secretariat, Sector 9, Chandigarh.
3. Secretary Engineering, Union Territory, Sector 9, Chandigarh.
4. Chief Engineer, Union Territory, U.T. Secretariat, Sector 9, Chandigarh.

.....**Respondents**

Present: Mr. R.K. Sharma, counsel for the applicant
Mr. Aseem Rai, counsel for the respondents

Order (Oral)

BY HON'BLE MR. SANJEEV KAUSHIK, MEMBER(J)

1. Heard.
2. By means of the present O.A., the applicant has sought issuance of a direction to the respondents to consider his claim for promotion to the post of Executive Engineer on regular basis with effect from the due date.



3. Learned counsel for the applicant submits that the applicant is the senior-most Assistant Engineer and has been working on the post of Executive Engineer since 11.01.2008 along with the additional charge of another Division. It is submitted that the applicant is fully eligible to be considered for promotion against the post of Executive Engineer. He further submits that the DPC for promotion to the post of Executive Engineer has already been held on 29.05.2013, but the outcome thereof has not so far been declared. Learned counsel prays that the applicant would be content if a time-bound direction is issued to the respondents to finalise the promotion case of the applicant.

4. In view of the limited prayer of the applicant, there is no need to issue notice to the respondents and call for their reply. However, Mr. Aseem Rai, learned Standing Counsel for the respondents, who is having advance notice, appears. He states that he has no objection to the disposal of the case in the requested manner.

5. Accordingly, the O.A. stands disposed of, on consensual basis, with a direction to the respondents to declare the outcome of the DPC meeting, which is averred to have been

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convened on 29.05.2013 within two months from the date of receipt of copy of this order. If the applicant is found entitled to promotion, he may ^{be} given benefit with effect from due date.

6. Needless to say, we have not commented upon the merits of the case.

(UDAY KUMAR VARMA)
MEMBER (A)

(SANJEEV KAUSHIK)
MEMBER (J)

PLACE: Chandigarh
Dated: 17.01.2014

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